

(b) how many T.V stations have been constructed in Tamil Nadu this year?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) No Sir. Thiruviruthampuli (Ambasamudram Taluk) receives TV coverage from the TV transmitters (DD1 HPT & DD News LPT) functioning at Tirunelveli.

(b) No TV station has been constructed in Tamil Nadu this year.

#### **Screening of documentaries in theatres**

3632. SHRI P. RAJEEVE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Ministry has taken any decision for screening of documentaries without any fees;

(b) if so, what are the reasons for this; and

(c) whether the Ministry has any plans to reintroduce the one per cent rental for documentary films?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): (a) No, Sir. The Ministry has not taken any decision for screening of documentaries without any fees.

(b) and (c) Do not arise in view of reply to part (a) above.

#### **CBI probe against former CJIs**

3633. SHRIMATI BRINDA KARAT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government's attention has been drawn to the Resolution passed unanimously in the extra ordinary meeting held on 28 September, 2010 by the Madurai Bench High Court Advocates' Association insisting the Hon'ble Chief Justice of India to order probe by CBI against the former Supreme Court Chief Judges against whom allegation of corruption made by Shri Shanthi Bhushan and Shri Prasanta Bhushan, Senior Advocates (Supreme Court) immediately and to take suitable action against them based on the report of CBI, till the filing of report by CBI, the contempt proceedings initiated against Prasantha Bhushan should be kept in abeyance; and

(b) if so, Government's reaction thereto?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Sir.

(b) The matter is sub-judice as the contempt proceedings are pending before the Supreme Court, which is competent to take appropriate action. The complaints against the Judges of the Supreme Court are, at present, being examined by the Chief Justice of India.

**Disposal for pending court cases**

†3634. MISS ANUSUIYA UIKEY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the total number of cases lying pending/under consideration in the Supreme Court, High Courts and district courts of the country;

(b) the average number of cases registered every year and those disposed of;

(c) whether sufficient number of judges and staff are available for the cases under consideration in courts of the country; and

(d) the details of Government's new plan to facilitate easy and speedy justice to the common man in view of large number of pending cases?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) As on 31.10.2010, 54,600 cases were pending in the Supreme Court. The number of cases pending in the High Courts and the Subordinate Courts were 41,08,555 and 2,73,74,908 respectively as on 31.3.2010.

(b) As per the information received from the Registry of the Supreme Court, the average number of cases registered every year is 53,961.36 and the average number of disposal of cases every year is 50,740.18. The average number of cases registered and disposed of in the High Courts and Subordinate Courts during the last three years is given below:

Courts	Average Institution	Average disposal
High Courts	1633178.33	1482794.33
Subordinate Courts	16139721.66	15689324.00

†Original notice of the question was received in Hindi.